

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 63/MP/2024

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking recovery of amounts due towards supply of renewable power in excess of the quantum to be supplied annually under the Power Purchase Agreements dated 2.5.2016 along with the applicable Late Payment Surcharge.

Petitioner : Solaire Surya Urja Private Limited (SSUPL)

Respondent : NTPC Limited & Ors.

Date of Hearing : **9.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, SSIPL
Shri Pratyush Singh, Advocate, SSUPL
Ms. Reeha Singh, Advocate, SSUPL
Shri S. Venkatesh, Advocate, NTPC
Shri Aashwyn Singh, Advocate, NTPC
Ms. Nuha Rahman, Advocate, NTPC
Shri Anand Ganesan, Advocate, RUVITL
Shri Amal Nair, Advocate, RUVITL
Ms. Anjushree Nair, Advocate, RUVITL
Shri Anish Maheshwari, Advocate, SLDC
Shri Harsha Vinoy, Advocate, SLDC
Shri Bishwajyoti Pal, Advocate, SLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present Petition has been filed seeking compensation for the power injected in excess of the contracted quantum under the PPA, and the claim primarily pertains to four financial years, namely, FY 2018-19, FY 2019-20, FY 2020-21 and FY 2021-22, amounting to Rs. 16.70 crore.

2. In response to a query from the Commission, the learned counsel submitted that although an extension had been sought to file a rejoinder to the reply filed by RUVITL, the Petitioner is prepared to argue the matter today and that the Petitioner has already filed its rejoinder to the reply filed by NTPC.

3. The learned counsel for the Respondent, RUVITL, submitted that while the Petitioner may advance its arguments today, the Respondent be permitted to make its



oral submissions on the next date of hearing due to the unavailability of the arguing counsel.

4. Considering the submissions made by the parties, the Commission deemed it appropriate to hear both sides on the next date. Accordingly, the Petitioner was permitted to file its rejoinder to RUVITL's reply, if any, within a week.

5. The Petition will be listed for hearing on **3.11.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)